

Serial No. of Order	Date of Order	Order with Signature
4	26.11.93	<p><u>M.A.559/93</u></p> <p>It was mentioned by Mr. V. Prithiviraj that despite clear orders issued on 22.8.1990, representations submitted by Smt. K. Sunderamma vide Annexures-3,4 and 5 have not yet been disposed of. It is hereby directed that Divisional Railway Manager, Khurda Road may take steps to dispose of the said representations by 30.12.1993. Petitioner is also directed to submit a fresh representation annexing there to copies of the earlier representations by 5.12.1993 at the latest.</p>
		<p>Send a copy of this order to the D.R.M., Khurda Road, Khurda.</p> <p><i>S.</i> MEMBER (ADMN)</p>
5	24.12.93.	<p>It has been mentioned on behalf of the applicant that the order ^{passed on} mentioned in the last occasion, ^{i.e. 26.11.93} being not audible, no representation could be submitted by the applicant in time as directed therein. He has prayed for time on that score. It is now ordered, loud and clear, that the said representation should be submitted by the applicant by 7.1.1994 failing which no further remedy would be available. The Divisional Railway Manager, S.E.Railway, Khurda Road, Respondent No. 3 may have the representation disposed of by 25.1.1994.</p> <p><i>S.</i> Member (Admn.)</p>